फिक ग्रीरटै।िंक्तकत वर्डज की कोई डिक्शनरो बनाई गई है।

डा० का० ला० श्रीमाली : मुझे यह बताने हए खुशी है कि डिक्शनरी अभी हाल में छप चुकी है ग्रीर उस के दो वाल्युम्ज निकल चके हैं। जितने साइटिफिक और टैक्निकल गब्द हैं, उन की परिभाषा हो चुकी है। अभी हाल में शिमला में इस बारे में एक सेमिनार होने जा रहा है, जहां प्रान्तीय क्षेत्रों से कई विद्वान लोग ग्रा रहे हैं। जो साइंटिफिक कमीशन बैठा है, वह उसे एक बार फिर देख लेंगे। यह ग्राजा की जाती है---ग्रौर राज्यों से हम ने यह निवेदन भी किया है--कि जो अन्तर्राष्ट्रीय बैजानिक शब्द हैं, उन में हेर-फेर न हो ग्रीर सभी भाषाग्रों ग्रीर सब राज्य एक हो शब्द स्वीकार करें। मैं आ शा करता हं कि यह बात सब राज्यों ग्रीर सब प्रान्तीय भाषायों को स्वीकार होगी।

जम्मू तथा काइमीर से मोक-सभा के सदस्य

ान् ∦ी ग्रब्दुल गनी गोनी : *१०७६. {श्री विभूति मिश्र : श्री पु० र० पटेल :

क्या गृह-कार्यमंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सच है कि सरकार से हाल में मांग की गई है कि अम्मू ग्रौर काश्मीर से लोक-सभा के सदस्य जनना द्वारा चुने जायें ; ग्रौर

(ख) यदि हां, तो सरकार की इस सम्बन्ध में क्या प्रतिकिया है ?

गृह-कार्यमंत्रालय में राज्य-मंत्री (श्री दातार) : (क) कुछ क्षेत्रों से इस तरह की मांग की गई है ।

(ख) ग्रन्थ राज्यों की भांति अम्मू ग्रीर काइमीर से लोक सभा के सदस्यों को खुतने में संविधान की धारा < १ में जो अम्मू ग्रीर काइमीर में लागू होती है संशोधन करना होगा । इसके लिये जम्मू ग्रीर काइमीर सरकार की सम्मति की ग्रावश्मकता है। हाल में जम्मू ग्रीर काश्मीर के प्रधान मंत्री ने विधान सभा में कहा कि भविष्य में लोक सभा में इस राज्य का प्रतिनिधित्व करने वाले सदस्यों का ग्रन्य राज्यों की तरह सोधा चुनाव हुग्रा करेगा । इस उद्देश्य से ग्रभी राज्य सरकार ने यथारोति कोई सुझाव नहीं दिया है । ऐसा निर्देश प्राप्त होने पर यथाशोध्र मामले पर कार्यवाही की जायेगी ।

I shall also read the answer in English.

(a) There has been a demand to this effect from certain quarters.

(b) Election of Members to Lok Sabha from Jammu and Kashmir in the same way as from other States requires an amendment of Article 81 of the Constitution as it applies to Jammu and Kashmir. This requires the consent of the Government of Jammu and Kashmir, The Prime Minister, Jammu & Kashmir recently stated in the Jammu and Kashmir Legislative Assembly that selection of members representing that State in the Lok Sabha would in future, be made by direct election as in other States. No formal approach to this effect has yet been made by the State Government, and the matter will be taken up as soon as such a reference is received.

Shri Abdul Ghani Goni: May I know whether in the 1967 elections there will be direct elections?

Mr. Speaker: He has answered that.

Shri P. R. Patel: In view of the fact that the Prime Minister of Jammu and Kashmir has expressed his opinion what are the reactions of the Government of India in the matter?

Shri Datar: As soon as a representation has been received, Government would take necessary action.

Shri Tyagi: I am surprised as to why Government of India should wait for a representation from Kashmir. Why cannot they themselves take inltiative in the matter? Shri Datar: Under the Constitution a certain provision has been made. If that provision has to be amended, it is proper that a representation or initiative comes from them.

Shri Tyagi: There is no impropriety in it; he has alreadv made a public statement.

Shri Sham Lal Saraf: In view of the statement made on the floor of this House, will the Government of Jammu and Kashmir be reminded about this?

Mr. Speaker: The hon. Member can do it very well; his letter would carry the same weight.

Shri Hari Vishnu Kamath: Is there any proposal before the Government to amend the Constitution by repealing article 370, in order to apply the Constitution in toto to Jammu and Kashmir so as to bring it on a par with other Indian States?

Mr. Speaker: That is a wider question. So far as this question is concerned the Minister has said that they would consult the State also. So far as the application of the whole Constitution is concerned, that is a wider question than this.

Shri S. M. Banerjee: After the receipt of the representation from the State Government, after they have been asked to give their comments, what is the reaction of the Central Government? Are they in favour of direct elections?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): The Central Government is 100 per cent. in favour of it. But as the hon. Members might be aware, the statement was made very recently by Bakshi Ghulam Muhammed Sahib when he appointed his Cabinet. Absolutely there is no The next elections will take hurry. place after five years. Within this period according to the procedure we do expect to get their consent and move formally in the matter.

Shri Ansar Harvani: Is there any proposal before the Government of India to give representation to the people of occupied Kashmir in this House?

Mr. Speaker: Order, order. It need not be answered.

Shri Man Sinh P. Patel: Am I to understand that the weightage given to Jammu and Kashmir at the time of the indirect election for six seats will be reduced, pro rata, according to the Constitution?

Mr. Speaker: That is too wide **a** question of policy to be discussed now.

Shri Ansar Harvani: What about my question, Sir?

Mr. Speaker: I have said that 4 need not be answered.

Shri Sinhasan Singh: The hon. Minister said that it can be done in the next five years. Why should it be presumed that there may not be earlier elections? When the State Government of Jammu and Kashmir and the Prime Minister have both agreed to an amendment of the Constitution and have direct elections as in other parts of India, why should not the Government write to them to put in a formal request or petition, so that the amendment may be made within this year?

Mr. Speaker: The hon. Member apprehends that Parliament may be dissolved sooner and therefore he wants early steps should be taken!

Shri Lal Bahadur Shastri: I do not think he should have such apprehensions.

Cost of Living Index in Tripura

•1079. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether the cost of living index in Tripura is rising;

(b) if so, nature of the rise during 1958-59, 1959-60, 1960-61 and 1961-62;

(c) the main reasons for this rising cost of living index; and